

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/TT/2018

- Subject** : Determination of transmission tariff for Asset-I: SCADA/EMS system for main and backup SLDC of Chhattisgarh, Asset-II: SCADA/EMS system for main and backup SLDC of Goa Electricity Department, Asset-III: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Gujarat, Asset-IV: SCADA/EMS system upgradation of main and back up SLDCs and sub-LDCs of Madhya Pradesh, Asset-V: SCADA/EMS system upgradation of main and backup SLDCs and sub-LDCs of Daman and Diu and Asset-VI: SCADA/EMS system upgradation of main and back up SLDCs and sub-LDCs of Dadar and Nagar Haveli under “Expansion/ upgradation of SCADA/EMS system at SLDC of Western Region” for tariff block 2014-19 period.
- Date of Hearing:** 8.5.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited and 12 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGIL
Shri V.P. Rastogi, PGCIL
Sri Rakesh Prasad, PGCIL
Shri Ravin Dubey, Advocate, CSPTCL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for determination of transmission tariff for six Main SCADA/EMS Systems under project- “Expansion/Upgradation of SCADA/EMS System of SLDCs of Western Region” from COD to 31.3.2019. He further submitted that the petitioner is the Implementation Agency for SCADA/EMS System for SLDCs, sub-LDCs and the data is being used by



SLDCs, sub-LDCs, RLDC and NLDC. He requested to grant provisional tariff as the final tariff in the instant petition is likely to take some time.

2. Learned counsel for CSPTCL submitted that there is a time over-run of 15 months in COD of the instant assets and the petitioner has not furnished activity-wise details of implementation timeline in respect of each asset alongwith reasons for delay, as such it is not possible to verify the claim of the petitioner that the time over-run is not attributable to it.

3. The petitioner vide affidavit dated 28.3.2018 has specified the period of activity alongwith reasons and supporting documents for delay. The delay in commissioning of the subject assets is mainly due to delay in handing over of respective SLDC building for upgradation/expansion of SCADA/EMS systems for main and back up SLDC.

4. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 30.5.2018, with a copy to the respondents:-

- a. RCE, if any, in respect of Assets-III, IV and VI.
- b. Form 4-A "Statement of Capital Cost" as per books of accounts (on accrual and cash basis separately) for all the assets. Amount of capital liabilities in gross block should also be indicated.
- c. Statement of discharge of the Initial Spares, if any, during the period for all the assets.
- d. Details of IEDC during the period of delay COD of all the assets (i.e. from scheduled COD to actual COD) alongwith the liquidated damages recovered or recoverable, if any.
- e. The computation of interest during construction (IDC) on cash basis for assets instant assets, from:-
 - i) The date of infusion of debt fund up to SCOD
 - ii) From SCOD to actual COD of the asset;

5. The Commission further directed to submit the edible soft copy in excel format with links for the information sought in point (e) above by 30.5.2018. The Commission also observed that if no information is received by 30.5.2018, order will be passed on the basis of the documents available on record.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

